COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 33 OF 2018 & IA NO. 173 OF 2018

Dated: 13th July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Odisha Power Transmission Ltd. (OPTCL) Appellant(s)

Versus

Power Grid Corporation of India Ltd. &Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. R. K. Mehta

Ms. HimanshiAndley Mr. Nishesh Gupta

Counsel for the Respondent(s) : Mr. Deep Rao for R-1

ORDER

The learned Counsel, Mr. Deep Rao appearing for the first Respondent submits that they are negotiating with the Appellant for error in the impugned order for which they propose to go back to the Central Electricity Regulatory Commission for redressal of their grievances. Therefore, he prays for two weeks' time to enable him to do the needful.

Submission made by the learned counsel for the first Respondent, as stated supra, is placed on record.

As requested, post this matter after two weeks. Accordingly, list the matter on <u>1-8-2018</u> as agreed by the learned counsel appearing for the parties.

(S. D. Dubey) Technical Member (Justice N. K. Patil)
Judicial Member

tpd/vg